

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6512
ANSWERED ON:06.05.2015
CORRECTION IN DATE OF BIRTH
Tharoor Dr. Shashi

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Rule 69.2 of the Examination Byelaws of the Central Board of Secondary Education (CBSE) allows correction in the date of birth, within five years from the date of the declaration of the result and if so, the reasons therefor;
- (b) whether the CBSE receives innumerable applications for correcting in the date of birth whose requisite five years period norm has expired and if so, the details thereof;
- (c) whether the Board rejects all such applications and if so, the details thereof and the reasons therefor;
- (d) whether the Board would consider revising the rule to remove the point- less five year norm and for ending the undue harassment of students for whom the CBSE passing certificate serves as an important proof of age; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

- (a) to (c): As per Central Board of Secondary Education (CBSE) Examination Bye-Laws (69.2), no change in the date of birth once recorded in the Board's records shall be made. However, corrections to correct typographical and other errors to make the certificate consistent with the school records can be made provided that corrections in the school records should not have been made after the submission of application form for admission to Examination to the Board. Some such applications are received for correction in date of birth. Applications not in accordance with the rule 69.2 (iv) of the Examination Bye-Laws are rejected.
- (d) and (e): CBSE has issued a circular on 16.02.2015 for restoring the norms as per the Bye-Laws.